

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 32757/2009

M/S MEKASTER TELEMATICS LTD.

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUS.&INV.CORP.LD.&ORS.
(with appln. (s) for directions)

Respondent(s)

WITH

SLP(C) No. 25595/2011
(With Office Report)

Date : 26/02/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Rajesh Srivastava, Adv.

Mr. Ranjan Kumar Pandey, Adv.

For Respondent(s) Mr. Ajay Sharma, Adv.

Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, Adv.

Mr. Himanshu Shekhar, Adv.

Mr. Ravindra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 32757/2009

Respondent No.6 shall be at liberty to file the counter affidavit within a period of four weeks whereafter no further extension shall be given.

The Ld. Counsel for the respondent Nos. 1 and 2 has failed to file the counter affidavit within the period stipulated under the rules.

Four weeks time, as last chance is given to the learned counsel for the petitioners to take fresh steps for the service of notice by usual mode to the unserved respondent Nos. 3 to 5. Dasti in addition is permitted to be served on the respondent No. 3 through the Ld. Standing Counsel representing the State of U.P. and on the respondent Nos. 4 and 5 through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioners within the period prescribed above.

List again on 7.5.2015.

SLP(C) No. 25595/2011

Respondent No.4 has already filed the counter affidavit.

Respondent Nos. 1, 2, 5, 6 and 7 have failed to file the counter affidavit within the period stipulated under the rules. Service of notice is complete on the respondent No.3 but no one has entered appearance on his behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court, if and when the connected one gets ready for listing.

(M K HANJURA)
Registrar

MG